

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No. 53/2014

This the 1<sup>st</sup> day of September, 2015

**Hon'ble Shri Sudhir Kumar, Member (A)  
Hon'ble Shri Raj Vir Sharma, Member(J)**

Sh. Dileep Shivpuri, S/o late Sh. R.N. Shivpuri,  
R/o Flat No. 8C, Tower Ten,  
New Moti Bagh, New Delhi.  
Presently working as Director General  
of Income Tax (Systems), Income Tax  
Office, Jhandewalan, Delhi. ...Applicant

(By Advocate: Sh. S.K. Gupta)

Versus

1. Secretary, Ministry of Finance,  
Department of Revenue,  
North Block, New Delhi.
2. Secretary,  
Department of Personnel & Training,  
North Block, New Delhi.
3. Chairman,  
Central Board of Direct Taxes,  
Ministry of Finance,  
Department of Revenue,  
North Block, New Delhi.
4. Sh. R.K. Tiwari,  
Member, Central Board of Direct Taxes,  
North Block, New Delhi.
5. Sh. K. V. Chaudhary,  
Member, Central Board of Direct Taxes,  
North Block, New Delhi.
6. Sh. Arun Kumar Jain,  
Member, Central Board of Direct Taxes,

North Block, New Delhi.  
...Respondents.

(By Advocate: Sh. Rajesh Katyal for R-1 to R-3)

(OA No. 53/2014)

(2)

**Order (oral)**

**Per Sudhir Kumar, Member (A)**

Learned counsel for the applicant fairly submits that this case has since become infructuous, since the applicant has superannuated, and Private Respondent Nos.R-4 and R-5 have also superannuated, and only R-6 is still serving, but, as prayed for by him, the applicant does not wish to pursue this case. The O.A. is, therefore, dismissed as withdrawn, on the ground of it having become infructuous.

(Raj Vir Sharma)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/